

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

For the attention of the Creditors of EVERSINE SOLVEX PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	EVERSINE SOLVEX PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	07/09/1983
3.	Authority under which Corporate Debtor is Incorporated / registered	Registrar of Companies, Punjab and Chandigarh at Chandigarh
4.	Corporate identity number / limited liability identification number of corporate debtor	U15143PB1983PTC005567
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Jalalabad Road, Muktsar, Punjab-152026
6.	Insolvency commencement date in respect of Corporate Debtor	27 February, 2020 (order received by IRP on 28.02.2020)
7.	Estimated date of closure of Insolvency Resolution Process	26 August, 2020
8.	Name and registration number of the Interim Resolution Professional	Anjum Goyal Registration No: IBBI/IPA-002/IP-N00251/2017-18/10765
9.	Address and email of the Interim Resolution Professional as registered with the Board	Anjum Goyal 4- Near Chawla Cement Store, Banke Bihari Lane, Batala Road, Amritsar Punjab-143001 Email: AGOYAL4U@YAHOO.COM
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Anjum Goyal 4- Near Chawla Cement Store, Banke Bihari Lane, Batala Road, Amritsar Punjab-143001 Email: AGOYAL4U@YAHOO.COM Mobile: 9815203626
11.	Last date for submission of claims	14 th March, 2020
12.	Classes of Creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by Interim Resolution Professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a	Not Applicable

	Class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	Web Link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a Corporate Insolvency Resolution Process against the Corporate Debtor **EVERSHINE SOLVEX PRIVATE LIMITED** vide its Order dated 27th February, 2020.

The Creditors of **EVERSHINE SOLVEX PRIVATE LIMITED** are hereby called upon to submit proof of their claims on or before 14th March, 2020 to the interim resolution professional at the address mentioned against item 10.

The Financial Creditors shall submit their proof of claims by electronic means only. All other creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29th February, 2020

Place: Amritsar


(Anjum Goyal)

ANJUM GOYAL
INSOLVENCY RESOLUTION PROFESSIONAL
IBBI Regn.No.IBBI/IPA-002/IP-N00251/2017-18/10765